

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

CIRCULAR

ROC.NO.3562/2024-B.SPL.,

Dt:04.09.2024

SUB: Telangana State Judicial Services – Suggestions given in the National Conference of the District Judiciary organized by the Hon'ble Supreme Court of India on 31.08.2024 and 01.09.2024 at New Delhi – Availing leaves by the Judicial Officers - Certain instructions - Issued.

- REF:**
1. High Court's Circular Roc.No.4628/1995-B.Spl., dated 26.08.1995.
 2. High Court's Circular Roc.No.3395/1996-B.Spl., dated 22.06.1996.
 3. High Court's Circular Roc.No.7617/2002-B.Spl., dated 23.08.2002.
 4. High Court's Circular Roc.No.6886/2005-B.Spl., dated 05.01.2005.
 5. High Court's Circular Roc.No.2541/2009-B.Spl., dated 04.04.2009.
 6. High Court's Circular Roc.No.2896/2010-B.Spl., dated 09.11.2010.
 7. High Court's Circular Roc.No.7949/2010-B.Spl., dated 18.08.2011.
 8. High Court's Circular Roc.No.5518/2017-B.Spl., dated 01.09.2017.
 9. High Court's Circular Roc.No.1036/2019-B.Spl., dated 23.07.2019.

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Attention of all the Judicial Officers in the State of Telangana is invited to the Circular Instructions issued by the High Court from time to time with regard to availing of leaves judiciously.

As per the suggestions given in the National Conference of the District Judiciary organized by the Hon'ble Supreme Court of India on 31.08.2024 and 01.09.2024 at New Delhi, the High Court, while reiterating the earlier circular instructions in the references cited, deprecating the practice of submitting leave applications in a casual manner simply to exhaust the leave title, hereby directs all the Judicial Officers in the State of Telangana that availment of any kind of Leaves by the Judicial Officers should be judicious based on exigencies only.

The above said instructions shall be followed by all the Judicial Officers for smooth functioning of the Courts, and to avoid inconvenience to the litigant public. Any deviation in this regard will be viewed seriously.

- NOTE: (A) All the Principal District & Sessions Judges / Unit Heads are directed to communicated the above Circular to all the Judicial Officers working in their Unit.**
- (B) Receipt of this circular be acknowledged.**

Paul
REGISTRAR GENERAL
FAC.REGISTRAR (VIGILANCE)

To

1. The Prl. Secretary to the **Hon'ble Chief Justice** and Personal Secretaries to the **Hon'ble Judges** (for placing the same before their Lordship's kind perusal)
2. The Personal Secretaries to the Registrars, High Court for the State of Telangana (for placing the same before the Registrars for information).
3. The Chief Judge, City Civil Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.
5. The Chief Judge, City Small Causes Court, Hyderabad.
6. The Principal Special Judge for C.B.I. Cases, Hyderabad.
7. The Director, Telangana State Judicial Academy, Secunderabad.
8. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
9. The Secretary, High Court Legal Services Committee, High Court Premises, Hyderabad.
10. The Chairman / Presiding Officer of Industrial Tribunals/ Labour Courts, Special Courts and Cooperative Tribunals in the State of Telangana.
11. **THE PRL. DISTRICT AND SESSIONS JUDGES:**

1) Adilabad	2) Mancherial	3) Nirmal
4) Kumuram Bheem - Asifabad	5) Karimnagar	6) Jagtial
7) Rajanna Sircilla	8) Peddapalli	9) Khammam
10) Badradri Kothagudem	11) Mahabubnagar	12) Jogulamba Gadwal
13) Wanaparthy	14) Narayanpet	15) Nagarkurnool
16) Sangareddy	17) Medak	18) Siddipet
19) Nalgonda	20) Suryapet	21) Yadadri Bhongir
22) Nizamabad	23) Kamareddy	24) Rangareddy
25) Medchal-Malkajgiri	26) Vikarabad	27) Hanumakonda
28) Warangal	29) Jangaon	30) Mahabubabad
31) Mulugu	32) Jayashankar Bhupalapally	
12. **THE SECTION OFFICERS :**

a) Special Officer Section (for codification)	b) Vigilance Cell	c) E-Section
d) Work Review Cell	e) O.P.Cell	f) B-Section
g) Computer Section	h) D-Budget Section	i) Establishment

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